Dear Smt. Sundararajan

DoT, vide its letter No. 7-1/2016-AS-IV dated 5th April, 2017, has referred back the Authority’s recommendations dated 21.10.2016 on “Violation of the provisions of License agreements and the Standards of Quality of Service of Basic Telephone Service (Wireline) and Cellular Mobile Telephone Service Regulations, 2009 by M/s Bharti Airtel Limited” to provide its reconsidered opinion in the light of comments/ observations of the DoT.

2. The Authority, after due deliberations has finalized its response which is enclosed herewith. In keeping with practice, a copy of this letter, along with the Authority’s response, is being placed on the website of the Authority (www.trai.gov.in).

3. This letter issues with the approval of the Authority.

Encl.: as above

With regards,

Yours sincerely,

(Sudhir Gupta)

To,
Smt. Aruna Sundararajan,
Secretary, Department of Telecommunications,
Sanchar Bhawan, 20, Ashoka Road,
New Delhi-110001